IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 422/2016

IN THE MATTER OF:

Bank of Baroda

Vs.

Metaphor Exports Pvt. Ltd.

Applicant/petitioner

Respondent

Order under Section 433(e), 434 & 439

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner: Mr. R.P. Agarwal, Advocate

For the Respondent:

Mr. Praveen Kapoor, Advocate

ORDER

Learned counsel for the petitioner states that talks for settlement are at an advance stage and some payment is likely to be received by this evening from the Corporate Debtor.

To facilitate the resolution by any settlement, we defer the hearing on 13.12.2017.

> (CHIEF JUSTICE M.M.KUMAR) PRESIDENT

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(DEEPA KRISHAN) MEMBER(TECHNICAL)

28.11.2017 VINEET